

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR.**

BEFORE SH. SANJAY ARORA, ACCOUNTANT MEMBER  
AND SH. N. K. CHOUDHRY, JUDICIAL MEMBER

**I.T.A. No. 221/(Asr)/2017**

Assessment Year: 2012-13

Maliks Company  
73, Jhoke Road  
Ferozpur Cantt.  
[PAN: AAFMC 7943G]  
**(Appellant)**

Vs. Principal Commissioner of Income  
Tax, Civil Station, Bathinda.

**(Respondent)**

Appellant by : None

Respondent by: Sh. Prithi Pal, CIT - D. R.

Date of Hearing: 03.04.2018

Date of Pronouncement: 03.04.2018

**ORDER**

Per Sanjay Arora, AM:

This is an Appeal by the Assessee agitating the Order by the Principal Commissioner of Income Tax, Bathinda ('Pr. CIT' for short) dated 29.03.2017, passed under section 263 of the Income Tax Act, 1961 ('the Act' hereinafter) in the assessee's case for Assessment Year (AY) 2012-13.

2. None appeared for and behalf of the assessee when the appeal was called out for hearing. The ld. counsel for the assessee, Shri Y. K. Sud, however, has made a written request dated 23.03.2018 for the withdrawal of the instant appeal. It is explained that the impugned order has since been acted upon by the Assessing Officer, passing a fresh order u/s. 143(3) read with section 263 of the Act by

making a small addition, and which has been accepted by the assessee. Under the circumstances, therefore the assessee is not interested in prosecuting its appeal and, accordingly, wishes to withdraw the same. The Id. CIT-DR was, on being conveyed about the subject matter of the assessee's request, conveyed his no objection to the assessee withdrawing its' appeal. We, therefore, acceding to the assessee's request, permit it to withdraw its appeal. The assessee's appeal is dismissed in *limine*.

3. In the result, the assessee's appeal is dismissed as withdrawn.

*Order pronounced in the open court on April 3, 2018*

Sd/-  
(N. K. Choudhry)  
Judicial Member

Sd/-  
(Sanjay Arora)  
Accountant Member

Date: 03.04.2018

/GP/Sr. Ps.

Copy of the order forwarded to:

- (1) The Appellant: Maliks Company, 73, Jhoke Road, Ferozepur Cantt.
- (2) The Respondent: Pr. Commissioner of Income Tax, Civil Station, Bathinda.
- (3) The CIT-DR, I.T.A.T.

True Copy

By Order